

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No(s).3450/2022

(Arising out of impugned final judgment and order dated 04-04-2019 in CRLA No.276/2003 passed by the High Court Of Judicature At Allahabad)

FAHIMUDDIN

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and I.R. IA No.34416/2022 - CONDONATION OF DELAY IN FILING, IA No.34418/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.59970/2022 - EXEMPTION FROM FILING O.T., IA No. 34420/2022 - EXEMPTION FROM FILING O.T., IA No.59968/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-04-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Medhansu Tripathi, Adv.
Mr. Rajeev Kuamr Dubey, Adv.
Ms. Saroj Tripathi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice on the prayer for interim relief as well as on the special leave petition, returnable in six weeks.

In addition, petitioner is permitted to serve the learned standing counsel for the State of U.P.

(ARJUN BISHT)
(COURT MASTER (SH)

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS